

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

29. IA 1252/2023

In

C.P. (IB)/1388(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Intec Capital Limited
 VS
 Nirmiti Stampings Private Limited

SECTION 60 (5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Akshay Petkar, Ld. Counsel for the Applicant present. None present on behalf of the Respondents.
2. The Registry is directed to issue notice to the Respondent No.1 to show cause as to why the proceedings for contempt should not be initiated for non-compliance with the order dated 01.12.2022 within two weeks.
3. List this matter on **11.07.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)